

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SABER PAPERS LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	SABER PAPERS LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	13-10-2007
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES – CHANDIGARH
4	CORPORATE IDENTITY NO. / LIMITED LIABILITY IDENTIFICATION NO. OF CORPORATE DEBTOR	U21012PB2007PLC031416
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	V.P.O. JUGIANA, G.T ROAD, LUDHIANA, PUNJAB- 141011
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	18-9-2019
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	16-3-2020 (180 DAYS FROM THE COMMENCEMENT OF CORPORATE INSOLVENCY RESOLUTION PROCESS)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL (IRP)	NAME: MR. VIKRAM BAJAJ REGISTRATION NUMBER: IBBI/IPA-002/IP-N00003/2016-2017/10003
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	REGISTERED ADDRESS: 308, 3RD FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI – 110034. EMAIL:- bajaj.vikram@gmail.com
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	ADDRESS FOR SENDING CLAIMS:- 308, 3RD FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI – 110034. EMAIL:- ip.saberpapers@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	2-10-2019
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS	NA



	IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of Corporate Insolvency Resolution Process of Saber Papers Ltd. on 18-9-2019 in C.P. (IB) No. 395/Chd/PB/2018.

The creditors of Saber Papers Ltd., are hereby called upon to submit their claims with proof on or before 2-10-2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



VIKRAM RAJU,
REGISTRATION NO. - IBBI/PA-002/IP-N00003/2016-2017/10003
INTERIM RESOLUTION PROFESSIONAL
SABER PAPERS LTD.

19-09-2019
NEW DELHI